

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

Endt.R.O.C.NO.666/2018- B1

DATED 21 - 06 -2018

**"COMMUNICATED FOR TAKING
NECESSARY ACTION"**

N.D. 21/6/18
REGISTRAR (ADMN.)

To

The List enclosed.

(The Unit Head is requested to communicate the same to all the Judicial Officers working in their Unit).

PRL.DISTRICT COURT, WEST GODAVARI: ELURU : DT. 26.06.2018.

Placed the Copy of G.O.Ms.No.52, LAW (LA&J-SC.F) Department, communicated by the Hon'ble High Court, Hyderabad under Endt.ROC No.666/2018-B1, Dt. 21.06.2018 in the District Court's website i.e., ecourts.gov.in/westgodavari and emails of all the Judicial Officers working in the Unit of West Godavari, Eluru, with a request to download the same for information and necessary action.

Copy to the Senior Superintendent, Accounts Section, Prl. District Court, Eluru.

Scung
**PRL.DISTRICT JUDGE,
W.G., ELURU.**

**DID NO 4811
DATE 26/6/18**

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Public Services - State Judicial Services - Recommendations of 2nd National
Judicial Pay Commission and orders of Hon'ble Supreme Court dated:
27.3.2018 - Sanction of 30% Interim relief to all Judicial Officers, Pensioners
and family pensioners w.e.f. 01-01-2016 - Amendment -orders - Issued

CAO
22/6/18
EC

LAW (LA&J- SC.F) DEPARTMENT



Dated:20.06.2018
Read the following:-

G.O. Ms. No. 51, Law (LA & J SCF) Department, Dt. 13.06.2018.
Lt. Roc.No.718/2018-B1, Dt. 20.06.2018 from the Registrar (Admin),
High Court of Judicature at Hyderabad.

ORDER:

In the circumstances reported by the Registrar (Administration), High
Court of Judicature at Hyderabad in the letter 2nd read above, Government
after careful examination of the matter, hereby issue the following
amendment to the G.O. 1st read above:

AMENDMENT

In para 5 of the orders issued in G.O.Ms.No.51, Law (LA&J-SC.F)
Department, dated 13.06.2018, for the words "to the Judicial Officers in
the State" the words "and sanction IR @ 30% of pay to all categories of
Judicial Officers, pensioners and family pensioners in the State" shall be
substituted.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

ANIL CHANDRA PUNETHA
CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Registrar General, High Court of Andhra Pradesh, Hyderabad.
The Pay & Accounts Officer, Vijayawada.
The Accountant General, Andhra Pradesh.
The Director of Treasuries and Accounts, Ibrahimpatnam, A.P.

Copy to:

The OSD to Chief Secretary to Government,
The Secretary to Government of India, Dept, of Justice,
Min. of Law & Justice, Gol, Jaisalmer House, New Delhi.
The Finance (HR.V) Department.
The Prl. Secretary to Governor, Raj Bhavan, Hyderabad.
The PS to Secretary to Government, Legal & Legislative Affairs & Justice,
Law Department.
The P.S to Secretary to Government, Legal Affairs & Legislative Affairs &
Justice, Law Department, Government of Telangana,
Telangana Secretariat, Hyderabad.
SF/SC.

// FORWARDED:: BY ORDER //

As Reddy
SECTION OFFICER (SC)

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To

01. The District Judge, Anantapur, Chittoor, Kadapa, Guntur, East Godavari at Rajahmundry, West Godavari at Eluru, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Visakhapatnam, Vizianagaram, Srikakulam.
02. The Presiding Officer, Labour Court, Guntur, Anantapur, Visakhapatnam,
03. The Member Secretary, A.P. State Legal Services Authority, Nyaya Sadan, City Civil Court Buildings, Purani Haveli, Hyderabad.
04. The Secretary to Government (Legal Affairs), Law Dept., A.P. Secretariat, VELAGAPUDI, Amaravathi, A.P.
05. The Chairman, Co-operative Tribunal, Vijayawada, Krishna District.
06. The Devasthanam Law Officer, Tirumala Tirupati Devasthanam, Tirupati, Chittoor District.
07. The Registrar, A.P. Lokayukta & Upa-lokayukta, Basheer Bagh, Hyderabad.
08. The Chairman, A.P. Endowment Tribunal, Guntur.
09. The Chief Legal Advise in the Office of Addl. Director General of Police, C.I.D, Vijayawada, Krishna District.
10. The Secretary, Legal & Legislative Affairs and Justice, Law Department, Govt. of Andhra Pradesh, Secretariat, Amaravathi, A.P.
11. The Secretary to Government, Law (LA&J-SC.F) Dept., A.P. Secretariat, VELAGAPUDI, Amaravathi, Guntur District.
12. The Member Secretary, A.P. State Legal Services, Authority, Hyderabad.
13. The Director, A.P. Judicial Academy, Hyderabad.
14. The Presiding Officer, Debts Recovery Tribunal, Visakhapatnam.
15. The Secretary to Government, Law Department, Govt. of A.P. Hyderabad.
16. The Prl. Special Judge for C.B.I. Cases, Visakhapatnam.
17. The Chairman, Co-operative Tribunal, Visakhapatnam.
18. The Chairman, A.P. Value Added Tax Appellate Tribunal, Visakhapatnam
19. The Chairman, Permanent Lok Adalat, Visakhapatnam.
20. The Chairman, Permanent Lok Adalat, Srikakulam.
21. The Chairman, Permanent Lok Adalat, Prakasam at Ongole.
22. The Chairman, Permanent Lok Adalat, Krishna at Machilipatnam.
23. The Chairman, Permanent Lok Adalat, Kadapa.
24. The Chairman, Permanent Lok Adalat, Guntur.
25. The Chairman, Industrial Tribunal-cum-Presiding Officer, Labour Court, Guntur.
26. The Presiding Officer, A.P. Wakf Tribunal, Hyderabad.

27. The Secretary to Government, Law (LA&J-Home Courts) Dept.,
A.P. Secretariat, VELAGAPUDI, Amaravathi, A.P.

28. The Chairman, Permanent Lok Adalat, East Godavari at
Rajamahendravaram.

29. The Chairman, Permanent Lok Adalat, Chittoor.

30. The Chairman, Permanent Lok Adalat, Ananthapuramu.

Spare